

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 105
CP No. (IB)-26/9/JPR/2019
Under Section 9 of IBC, 2016

In the matter of:

Akbar Travels of India Pvt. Ltd.

...Operational Creditor

Versus

RITCO Travels & Tours Pvt. Ltd.

...Corporate Debtor


**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. PRASANTA KUMAR MOHANTY, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Operational Creditor : Kiran Dubey, proxy counsel
For the Corporate Debtor : None-appeared

ORDER

Heard Ms. Kiran Dubey, proxy counsel appearing on behalf of the Petitioner/ Operational Creditor who submits that due to ongoing strike of Advocates in Jaipur, arguing counsel is not able to appear before this Adjudicating Authority. In the interest of justice, list the matter on 10.04.2023.


(Prasanta Kumar Mohanty)
Technical Member


(Deep Chandra Joshi)
Judicial Member

March 14, 2023